								Accessive 1								
Name of the corporate Debtor: Samruddhi Realty Limited						Date of Commencement of Liquidation: 13.08.3020 (order copy monived 17.68.2028)						List of stakeholders as on: 20.11.2022				
						list of Secured Financial Creditors belonging to any class of creditors					(Amount in INR)					
Sr. No. Name of Creditor Details of claim received					r	Petalik of daim admitted					Amount of	Amount of	Amount of claims not admitted	Amount of	Remarks, if any	
		Date of receipt	Amount Claimed	Amount of claim	Nature of claim	Amount covered by security	Whether security interest	Datails of Security interest	Amount covered by	% chare in total	contingent	any mutual dues, that		claims under verification		
		incarps.		2211115	Law	interest	relinguished?		evaluation by	amount	COLUMN ST	may be set-off		WHITE ALL DATE		
							(Yes/No)		-	of claims						
	Showiy AD	6/10/2020	78,714,792	78,714,792	Secured 60	78,714,792	Ter Desmed	Equitable Mortage over All that piece and parcel of revidential unit / house bearing No. A, having 6285.59 roft of super build up area along with 3000 roft of undivided		admitted 1.82%						
	Private Limited						relinquishment by	shane, and Linit no. B, having 6285.89 soft of super build up area along with 3000 soft of undivided share, with 4 car parking space in basement together with amenities								
							virtue of order passed by the Hon'ble	and is with RCC Roofing, Verified Tiles for floaring, Main Door Frame and Shutter with Teak Wood and other doors with Sal Wood. Aluminium Silding Windows, to be constructed on property bearing BBMP Katha No. 292/298/296/56/18/2/27/43/4. Old VP Khata No. 227/143/2 and 227/143/6 portion of Site no. 4. situated								
							Adjudicating	constructed on property being water Katha No. 252/252/260/260/222/364/6, UM V Kitat No. 222/256/22300 222/256/6 portion of site no. 4. studeed whiteHeld (Schemariasoura Hobi, Ramalone South Talk, now coming under the limits of BBNP Resealuru.								
							Authority in LA									
							No.299/88/2020 & LA No.25/88/2021 N									
							LA NS 25/WA/2021 as secured lenders have									
							failed to defray their									
							portion of liquidation costs to date, all									
							costs to date, all security interests									
							have become part of									
1							the common Equidation extants									
							inquidation extate under Resultation 214									
							(2) of the iBBI									
							(Liquidation Process)									
2	1.india Asset	4/17/2020	1,235,740,625	1,051,298,266	Secured FC	1,051,298,266		1. First ranking pari-paceu charge by way of registered mortgage on the Projects (details provided below) including the development rights and the Company's share of		24.34%			184,442,359	NA	1.	
	Growth Fund 2.india Asset						relinquishment by virtue of order cassed	unsald stock in the Projects which was perfected by charge on 6th December 2016.								
	Growth Fund II						wittue of order passed by the Hon'ble	Details of the mortgaged assets are provided hereinbelow:								
	2.5duckill Realtons						Adjudicating	A. Samruddhi Mystic Wind: All that piece and parcel of land in Survey No.21/2 measuring 1 acre 25 guntas (out of 5 acres 12guntas), situated at Nimbekaipura,								
	w						Authority in LA No.299/38/2020 &	Bidashali Hobi, Bangalare								
	4.Elegant Marbles & Grani Industries						No.299/08/2020 6	B. Samrudshi Rhythm: All that piece and parcel of land in Survey No.29/2 measuring 1 acre 10 guntas and land in Survey No.20/1 measuring 1 acre 34 guntas totally admeasuring 2 acres 34 guntas, situated at Doddagubbi Village, Bidarahall Hobil, Bangalone.								
	Lod						secured lenders have	C. Samruddhi Song of Wind: All that piece and parcel of the land bearing Survey No.256/2 measuring 1 acre 3 guntas including 3 guntas of kharab land, situated at								
	(Essel Finance Managers &						failed to defray their nontine of liquidation	Kaduvathi Village, Nandi Hobi, Chikkaballagura Taluk, Bangalore District. D. Samruddhi Winter Green: All that gives and parcel of land in Survey Ng.241/1 (earlier part of Survey Ng.241), skupted at Amani Bellandur Khane Village. Varthur								
	Advisors Lip)						costs to date, all	b) Annulate the second second processing processing and an analysis of processing and an any second processing and an analysis of processing and an an an analysis of processing and an an analysis of processing and an analysis of processing an								
							security interests	K. Bitst: All that piece and parcel of the land bearing Survey No.11/2 (Old No.11) measuring 18/283 guntas, situated at Naganathapura Village, Begur Hobil, Bangalore								
							have become part of	South Taluk, Rangalore District 5. Samnudshi Lake Onive: All that piece and parcel of the land in Survey No.42 measuring 4 acres 27 guntas and land in Survey No.52(P) measuring 1 acre 10 guntas,								
							Equidation estate	skuated at Ninbekayipura Village, Bidarahalii Hobli, Bangalore East Taluk.								
							under Regulation 21A									
							(2) of the IBBI (Liquidation Process)	situated at Anjanapura Village, Uttarahali Hobil, Bangalore H. Project Malleyhwaram: All that piece and parcel of land comprised in portion of CTS No. 1169. measurine Sant to West 200 feet and North to Sputh 185 feet. totally								
							Regulations, 2016	measuring 55,500 square-feet, skusted at Rejamahal Village (Malleshwaram), Rangalore								
								2. Fint ranking part-assue charge by way of hypothecition of all Project Receivables:								
								2. First ranking pair-passe charge by way of hypothecision of an Project Necewarks; 3. First ranking charabe way of bidget of comoters thans (Hermann Raved). Chaltali Hemann, Ravindra Malikaniunappa Mathudi and Nanda Ravindra I 3. First ranking charabe way of bidget of comoters thans (Hermann Raved). Chaltali Hemann, Ravindra Malikaniunappa Mathudi and Nanda Ravindra I								
								being 46.6% of the total share capital of the Company in favour of the debenture trustee;								
								 Personal guarantees issued by Wemang Dipakkumar Rawal, Ravindra Malikarjunappa Madhudi, Manjunath Velicee Ramakrishnan, S. POCs of Issuer, Guarantor and Promotees. 								
								5. DPN in favour of the Debenture Truttee for entire principal amount being INR 75cr.								
<u> </u>								2. PoA in favour if nominee dreator.							-	
12	Indahalis Assets Recommention	6/18/2020	203,990,875	168,991,600	Secured FC	168,891,600	Tes (Deemed	Mongage over the properties : - 1. 10 C, 12 C, 13 A, 14 B, 1 A, 2 B, 3 A, 6 A, 7 A, 9 A, 5 B OF PROJECT SAMPLICHI SUMSHINE, LOCATED AT SY ND. ND. 11/1 ADMEASURING ABOUT 1 ACRE 1 GUNTA,	-	3.91%			15,099,275	NA	The Liquidator is in the concess of	
1	Company Limited						virtue of order passed	STURTE AT NAGANATHAPURA VILLAGE BEGUR HOBU, BANGALORE SOUTH TALLIK BANGALORE RURAL. (hereinafter referred to as "the Mortgaged Properties") vide							moving an	
1							by the Hon'ble Adjustication	Registered mongage dated 26.07.2056							application to Won his NOT for	
1							Adjudicating Authority in LA	2 002 003 102 103 201 202 203 201 202 402 501 502 503 602 703 802 803 901 902 903 IN TOWER A AND 105 203 204 201 205 404 502 504 505 807 907 IN							Hon'ble NCLT for substitution of name	
1							No.299/28/2020 &	TOWER 8 OF PROJECT "SAMPLIDDHI NORTH SQUARE" AT SY NO. 92/1 AND SY NO. 92/2, STUATED AT KOGILU VILLAGE, YELAHANKA HOBIL, BANGALORE NORTH TALLK,							of ACRS as per the	
1							LA No.25/88/2021	BENGALLIRU-S60064 (hereinafter referred to as "the Mortgaged Properties") vide Registered mortgage dated 26.07 J016							terms of assignment	
1		1			1		secured lenders have failed to defray their			1					deed dated 26-8-21.	
1							portion of liquidation									
1							costs to date, all								1	
1							security interests have become part of									
1							the common									
1							liquidation estate under Regulation 21A								1	
1							under Regulation 21A (2) of the IBBI			1					1	
—							Interaction Rescard									
1	le le		1 516 446 292	1 795 964 655	l —	1 795 904 655			-	30.05%			219 541 614			